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**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**TP No. 108/397-398/NCLT/AHM/2016 (New)  
CP No. 76/397-398/CLB/MB/2015 (Old)**

Coram:


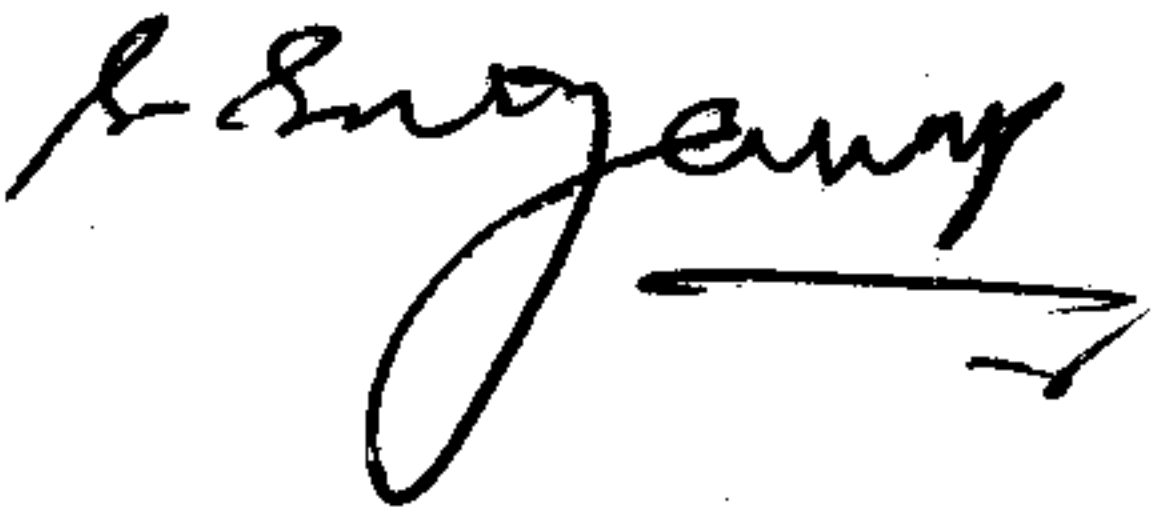
**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.04.2017**

Name of the Company: Pinakin Kharwar  
V/s.  
Nagina Processors Pvt. Ltd.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	DHIREN R. DAVE	PCS	Respondents	
2.	S. Suryanarayanan	Advocate	Petitioner	

**ORDER**

Learned Advocate Mr. S. Suryanarayanan present for Petitioner. Learned PCS Mr. Dhiren Dave present for Respondent.

Heard reply arguments of Learned Counsel for Petitioner and Respondent.

For written submissions, if any, list the matter on 12.05.2017.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 25<sup>th</sup> day of April, 2017.